

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
CHANDIGARH**

REGIONAL BENCH - COURT NO. I

Service Tax Appeal No. 61850 of 2018

(Arising out of Order-in-Appeal No. Appl/PKL/Commr/204/2017/257 dated 31.10.2017 passed by the Commissioner, (Appeal) Panchkula, Haryana)

Institute of Driving And Traffic ResearchAppellant
(Sector 12, Bahadurgarh, Haryana)

VERSUS

C.C.E & S.T. RohtakRespondent
(Pacific City Centre, IInd Floor, Near Jat Bhawan, Delhi
road, Rohtak, Haryana 124001)

APPEARANCE:

Ms. Krati Somani, Advocate for the Appellant

Shri Piyush, Authorised Representative for the Respondent

CORAM: HON'BLE DR. D.M. MISRA, MEMBER (JUDICIAL)
HON'BLE MR. SANJIV SRIVASTAVA, MEMBER (TECHNICAL)

FINAL ORDER NO. 60347 of 2020

DATE OF HEARING: 02.03.2020

DATE OF DECISION: 02.03.2020

PER DR.D.M. MISRA:

The appellant submits that he appellant has opted for 'Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and obtained discharge certificate.

2. In view of this, the appeal is dismissed as deemed withdrawn.

(Dictated and pronounced in the open court)

(D.M. MISRA)
MEMBER (JUDICIAL)

(SANJIV SRIVASTAVA)
MEMBER (TECHNICAL)